

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
: Ms. ANURADHA SANJAY BHATIA – MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.11.2023 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/128/7/AMR/2022		7 of IBC	ICICI Bank Limited Vs. UPI Polymers Private Limited

ORDER

Mr. Dishit Bhattacharjee, Ld. Counsel for FC and Ld. Proxy counsel from the O/o. Mr. V.Ravinder, Counsel for CD present. According to the Ld. Counsel for the CD, during pendency of this Petition, the CD paid a sum of Rs.5.46 Crores as against a sum of Rs.6.25 Crores, which has been accepted pursuant to an OTS settlement. If that be so. How the Petitioner can continue this application shall be explain. Call on 17.11.2023. Meanwhile let the CD file Proof of Payments through E-filing and also physically.

Sd/-
MEMBER TECHNICAL

Sd/-
MEMBER JUDICIAL